



Page No: 2, Size: 11.30cm × 4.29cm

टिल्लू ताजपुरिया हत्याकांड मामले में नोटिस जारी

नई दिल्ली/रामपुर तिहाड़ जेल के अंदर गैंगस्टर सुनील उर्फ टिल्लू ताजपुरिया की नृशंस हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग ने डीजी (इनवेस्टिगेशन) को नोटिस जारी कर दो सप्ताह में रिपोर्ट देने के आदेश दिए हैं। आरटीआई एक्टिविस्ट दानिश खान ने आयोग से अपील की थी कि संबंधित अधिकारी मामले को दबाने में लगे हैं। इसके बाद नोटिस जारी किया गया।



Page No: 2, Size: 38.84cm × 28.31cm



n August 29,
Manju Devi was
rushed to the
primary health
centre GHC/i in Rajod town of
Madhya Pradesh's Dhar
district. Her labour pain
had begun premsturely. At
the PHC, about 15 km from
her parents' home in Nandana village, Dr. Amil Bhaware referred her to the
district hospital, 65 km
away, as there was a pregnancy complication and
the PHC lacked oxygen
support. Devi's husband,
Devram Katara, and her
father, Harichand Meda,
rushed to arrange for a
private van as the governmentrum 108 ambulance
was out of service.

In the early hours of August 20, Devi gave birth to

gust 30, Devi gave birth to a girl. The child had con-

**	HDAY, SI	EP. 26		
-	RISE	06:28	SET	13:3
L	RISE	10:02	SET	22:5

 Mumbai Weather
 max
 min

 Mumbai Airport
 31
 24

 Pune
 30
 21

 Mumbai City
 31
 24
 Mumbai Today 31°C The weether will be slight warm. Spell of light to moderate rain and thunder-shower to occur. Night will be comfortable.

Mumbai Tomorrow 29°C Morning will be pleasant. Day will be slight warm. Few spells of moderate rain and thundershower will occur.

THE DECLINATE Paradors are requested to verify and make appropriate enquiries to artists thereastern about the or need by it as decrific-ness before requestly to any published in this recognize 19th PUBLISHED PVILLIN PUBLISH A trease of this superpose, does not worth for the authorisms of any administration

In India's cleanest city, rats in a hospital

Two infants died this month after rats bit them in the NICU of a government hospital in Indore, sparking outrage. However, the Madhya Pradesh government claims that the cause of death was pre-existing medical conditions. Mehul Malpani reports on the gaps in hygiene and safety standards and the overburdened public healthcare system

genital anomalies and was referred to the Maharaja Yeshwantrao (MY) Hospital, one of the State's largest government-run medical facilities, in Indore. While Devi remained at the district hospital, Katara and Meda rushed the infant to Indore in an ambulance. On September 6, Devisaw her baby wrapped in plastic covers in a carron. Later, the couple found out that rats had bitten off four fingers of their daughter's hand.

mu. The child was one of the neonatal intensive care unit (NICU) of the MY Hospital. On August 30, the daughter of farmers from Dewas district had been bitten, an internal commit

tee report confirms.

The two girls died on September 2 and 3 respectively. The tragedy sparked

twey. The tragedy sparked outrage.

As the news of the deaths spread, the admi-nistration of the hospital suspended two nurses and removed Nursing Superin-tendent Margaret Joseph from the post.

A four-member internal

A four-member internal committee was formed to probe the incident after State Public Health and Medical Education (PHME) Commissioner Tarun Rathi issued a notice to Dr. Arissued a notice to Dr. Ar-vind Changhoria, Dean of the Mahatma Gandhi Me-morial Medical College (MGMMC), to which the hospital is affiliated. Chief Minister Mohan Yadav and his deputy Rajendra Shuk-la, who also holds the Health portfolio, issued statements and assured people that strict action would be taken against those responsible.
While Shukla admitted that pest control was not done in a timely manner at the hospital, Yadav said "a permanent solution will be found to prevent such incidents".

Soon, the National Hu-

incidents".
Soon, the National Hu-man Rights Commission and the National Commis-sion for Protection of Child Rights issued notices to va-The Madhya Pradesh

The Madhya Pradesh High Court took suo motu cognisance of the matter, stating that the incident ap-pears to be the result of 'gross negligence' on the part of the hospital admi-nistration. While seeking a status report from the go-vernment, the HC flagged the lack of action against

the lack of action against doctors or senior officials. The court also sent a team of three sentor advocates to inspect the hospital and submit a report.

Hours after the court's intervention on September 10, Dr. Bradesh Lahott, head of the department (160) of pacifiesh Lahott, head of the department (160) of pacificative surgery at the hospital, was removed from the post, while acting HoD Dr. Manoj Joshi was suspended. Medical Superintendent Dr. Ashok Yadav went on 15-day leave, citing health 15-day leave, citing health

reasons.
Following the probe committee's findings that the pest control team failed to show up after being informed about the first rat bite incident, Sannest rat bite incoent, san-deep Yaday, Principal Se-cretary of the PHME De-partment, directed HLL Infratech Services, which was contracted for the job, to terminate the services of



The main building of the MY Hospital in Indore, Madhya Pradesh,

Agile Security Force, the private firm to which it had outsourced the task. The hospital administration also imposed penalty of ₹1 lakh on Agile Security

In the status report sub-mitted to the High Court,

mitted to the High Court, the hespital administration claimed that the children died due to underdeveloped organ and other existing serious conditions. Outrage grew after the hospital administration said on September 2, the day Devil's child died, that she had been "abandoned". Katara denies the allegation. He recalls rushing to Indore with Meda, with only 2200 between them, and admitting his daughter to the NICU of the hospital.

hospital.

"After reaching there, the ambulance man' asked us for some money even though it was a government service. We told him we only had ₹200, but he insisted, so we gave him the money," Katara says. Meda claims he saw rats

outside the NICU and in va-rious parts of the MY Hos-pital. "Khar Jaise mote choohe the (There were rats

as large as rabbits)," he

says. He claims that his

suys.

He claims that his granddaughter was not "as sick as the hospital claims she was". "We believe she died because of the rat bites," he adds.

On September 6, Katara and his family, who belong to a Scheduled Tribe, arrived at the hospital in Indore accompanied by Congress MLA from Dhar's Sardarpur Assembly constituency Pratap Grewal and activists of the Jay Advast Vaus Shaki Sangathan, a tribal outfit. They staged a demonstration alleging that the hospital had kept them in the dark about their child's death.

During the hearing in

about their child's death.
During the hearing in
the High Court on September 15, the Bench asked the
State government why an
FIR had not been registered in the matter.

The MY Hospital is lo-cated in the heart of In-dore, a city that for the past eight years has been declared the cleanest city in the country by the Central government. There are rat traps placed across the hospital, especially in the paediatric ward on the se-

cond floor.

On the lower floors, including the basement, where most rooms are used for storage purposes, there is a strong smell of bleach. The corridors are wet from washing. While most rooms are shut, some are packed with old furniture and mattresses. Disposable plates with namkers mixed with rat poison are seen in several places.

Tara Chand, a sanitation worker with the hospital, says a drive to catch rodents is in progress. There is this drug [rat polson] everywhere, so we are finding many dead rats," he says.

says.
Patients, their attendants, and staff reflect on rauents, their attendants, and staff reflect on issues that pose a challenge in keeping the facility clean. Ravindra Malviya and Annan Shinde, who were in charge of Agile Security Force, blame the abundance of food served by various charitable groups and local leaders at the hospital. "You will find vanis serving visitors and attendants. There is so much variety of food that people throw away one item as soon as someone offers them a new one;" asys Malviya. Shinde adds that rotten food attracts rats and insects and "everybody is concreted to some political, and we are connected to some politi-cian or official, and we are told not to interfere". They, however, insist that pest control is carried out regularly at the hospital. "But it is done inside the build-ings," Shinde says. Jyoti Goel, a nurse at the

hospital, says the problem persists even in the wards. "There are garbage bins in each ward but some pa-

tients and their attendants leave their food under the beds," she says. Pramod Ahirwar, a resi-dent of Khandwa who is admitted to the hospital with a fractured leg, points out that there are delays in cleaning the wards. "Yes, there are bins but they are open. If they are not cleaned at regular inter-vals, rats will still come searching for food," he says.

says. Adesh Rajak, who is attending to his grandfather at the district hospital in Damoh, highlights several Damoh, highlights several issues with cleanliness and the hospital staff's beha-viour. "If you ask for so-mething to be cleaned, it will not happen at once. The outside of the hospital looks clean, but inside, the walls are stained with betel quid and tobacco spit," he

quid and tobacco spit," he says.

Dr. Arvind Shukla, acting Dean of MGMMC during the courrordered inspection, acknowledges the food distribution and wastage problem. He reflects on the Issues that lead to poor hygiene at government facilities. At the top are inadequate infrastructure and patient burden, the says. While the MGMMC, formerly King Edward Medical School, was established in 1848, the MY Hospital was bulk or March 1848. the MY Hospital was built in 1955 and continues to remain one of the largest medical facilities in central India. "It's an over 70-year-old building. So, naturally it cannot survive with just regular maintenance," he says. "Mix an old building with unattended food and you have a perfect recipe for rodents."

Another senior doctor at the hospital raises the problem of shortage of nursing staff. "deally, in an ICU, one nurse attends to three beds, while in our ICU, there are three-four nurses for 20 patients. All this reduces the number of working hands," the doctor says on condition of anonymity.

A senior Health Department official in the State capital Bhopal also expresses displeasure at the manner in which nursing staff at the MY Hospital were terminated. "Following outrage, immediate a commendation of the property of the staff of the

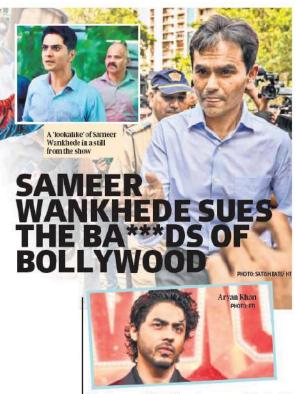
were terminated. Follow-ing outrage, immediate ac-tion was announced against the nursing staff without hearing their side or even probing the matter and finding the root cause," the official says. The sentiment was echoed by several nursing staff

The sentiment was echoed by several mursing staff members at the hospital. Dr. Anand Rai, an RT1 activist and whistle-blower, also questions the government action on doctors and nurses and criticlese it for 'going soft' on the company responsible for pest control. "A mere fine of El lakh is nothing for a company, which mere fine of & lakh is nothing for a company, which has a contract worth crores per year," Dr. Rai saysHe also alleges "multilayered corruption" in the maintenance of such outsourced services at govern-ment facilities. "All such contracts are issued to firms owned by or linked to senior politicians or bu-reaucrats. The company in question here is itself linked to an influential IAS officer in Bhopal," he alleges.





Page No: 25, Size: 13.78cm × 30.48cm



The former NCB officer has moved the Delhi HC alleging defamation, days after the Aryan Khan directorial dropped online

Rishabh Suri

rishabh.suri@hindustantimes.com

ormer Narcotics
Control Bureau (NCB)
zonal director Sameer
Wankhede, who
arrested Aryan Khan
in a 2021 drug case, has moved
the Delhi High Court. He's
seeking a permanent
injunction on Aryan's
directorial debut, The Ba***ds
of Bollywood, claiming a scene
in the show features a
'mocking' lookalike of him,
among other things. The
matter will be heard in the
court today.
A source close to the matter
tells us, 'There are four
reasons why Sameer decided
to take this step. First, there's
an insult to the national
emblem's motto, Satyameer
Jayate Someone shows a
middle finger to it, which ormer Narcotics

middle finger to it, which violates the provisions of the

1971 National Monument
Protection Act. Second, the
show insults anti-drug
agencies like the NCB."
The insider continues,
"Third, the Aryan Khan drug
case is pending before the
Bombay High Court: one writ
was filed against the CBI, and
the case is going on in a
special court. These things in
the show can influence the
outcome of the sub-judice
matter. Fourth, the NHRC
(National Human Rights
Commission) has given a
notice to the makers for
showing prohibited actions
like vaping and smoking. This
is why Sameer has claimed 22
crore for defamation, which
he will donate to the Tata
Cancer Memorial Hospital."
We reached out to the
makers, Red Chillies
Entertainment and Nefflix, but
received no response till the
time of coing to mess.

received no response till the time of going to press.

Page No: 4, Size: 23.84cm × 10.90cm

NHRC seeks report on death of UTP in SCB

EXPRESS NEWS SERVICE @ Cuttack

THE National Human Rights Commission (NHRC) has issued a detailed order seeking a comprehensive report into the alleged medical negligence that led to the custodial death of an under-trial prisoner of Berhampur Jail at SCB Medical College and Hospital in Cuttack on June 24 this year.

The Commission's directive was issued on Wednesday on a complaint filed by advocate Anup Kumar Patro, a Jeypore-based human rights activist, alleging lapses in medical care.

According to the complaint, Naresh, a resident of Meham in Rohtak district, Haryana, was arrested in a theft case and lodged at Berhampur Jail for the past six months. On June 22, 2025, he reportedly fell critically ill after consuming food from the jail canteen and began experiencing severe abdominal cramps.

He was first taken to the jail health centre, and subsequently admitted to MKCG Medical College and Hospital, Berhampur. Due to the worsening of his condition and the unavailability of an ICU bed at AIIMS Bhubaneswar, he was finally shifted to SCB MCH, Cuttack. However, ICU bed was not provided to him there as well and without proper treatment he eventually succumbed on June 24.

Taking cognisance of the complaint, the NHRC in the September 24 order directed the district magistrate, SP, and superintendent of Berhampur Jail to submit a detailed report within three weeks. The report must include the initial health screening report, complete medical treatment records, inquest panchnama, postmortem examination report (typed copy), CD of the postmortem, viscera chemical and histopathology reports (if applicable), and the final cause of death based on FSL findings.

Further, the NHRC has called for the magisterial inquiry report, and if applicable, the action taken report based on the magisterial findings, the status of any departmental or criminal proceedings, and CB/CID inquiry reports. The registry has also been instructed to coordinate with the Odisha State Human Rights Commission to determine if they have taken cognisance of the case.

The complaint also seeks accountability from the chief secretary of Odisha and appropriate compensation for the deceased's family, citing gross negligence in medical care during judicial custody.

The NHRC has asked for an action taken report to be submitted within three weeks from the receipt of its order. The matter will be reviewed thereafter.





Page No: 1, Size: 48.92cm × 13.44cm

Undertrial prisoner's death: NHRC seeks report from DM, SP

Lalmohan Patnaik TNN

Cuttack: National Human Rights Commission (NHRC) on Wednesday sought within three weeks a detailed report from District magistrate (DM), Superintendent of Police (SP), and jail superintendent of Odisha's Berhampur district over an undertrial prisoner's death on June 24 allegedly due medical negligence.

Naresh, a native of Haryana's



Rohtak district lodged at Ber

connection with a robbery case, complained of severe stomach cramps after consuming food at the jail canteen on June 22. He was rushed to the jail health centre before being shifted to MKCG Medical College in Berhamuur.

Medical College in Berhampur.
As his condition worsened, he
was referred to AIIMS Bhubaneswar, but no ICU bed was available
there. He was then taken to SCB
Medical College in Cuttack,
where he was reportedly denied
ICU admission again and was al-

legedly left in general ward without treatment. He died two days later. Jeypore-based human rights activist and advocate Anup Kumar Patro complained to NHRC, alleging medical negligence leading to Naresh's death. He also sought compensation for

the bereaved family.

NHRC has sought a detailed report on the circumstances leading to Naresh's death, initial health screening reports, chronological medical treatment sum-

mary, post-mortem report, CD of the autopsy and viscera examination results, if applicable. The commission has also asked for the magisterial inquiry report and any related action taken reports, along with updates on departmental or criminal proceedines and CB/CID findings if any

ings, and CB/CID findings, if any.
It has instructed its registry
to coordinate with Odisha State
Human Rights Commission to ascertain if it has taken cognizance
of the case.



Institution for blind, oldest in India, gets closure notice, says no paper issued in 1947

TIMES NEWS NETWORK

New Delhi: Directorate of Education (DOE) has issued a final notice ordering the closure of the Institution for the Blind on Panchkuian Road, citing its unrecognised status and safety concerns.

The institution, meanwhile, defended itself, stating it cannot provide land ownership papers since none were issued when it was established before Partition and relocated to Delhi in 1947.

The notice, dated Sept 20, states that the institution is operating in violation of the Right to Education Act, 2009, and the Delhi School Education Act, 1973, and orders the management to immediately cease all academic and residential activities.

The institution has been given two weeks to submit a compliance report, failing which penal proceedings including fines up to ₹1 lakh and ₹10,000 per day will be imposed for continued violations.

DOE pointed out that the institution has been functioning without recognition



NOBLE CAUSE: The institution at present provides free education, boarding and training to over 100 visually impaired students and is listed in the Limca Book of Records as the oldest blind school in India

despite repeated reminders since 2019.

A National Human Rights Commission factfinding report also flagged inadequate infrastructure and raised concerns about minors being housed with adults, calling it a "grave risk" to students.

In response, the institu-

tion denied the allegations and said recognition has been held up only because of land ownership papers that it cannot produce.

"The land—on which the school is situated—was allotted in 1948 following the advice of Mahatma Gandhi and under the supervision of General Cariappa. Since the school was founded before Partition and relocated to Delhi in 1947, no title documents were issued. We have repeatedly requested the DOE to waive the land documentation requirement and grant us official recognition," the management said.

Jai Prakash Sharma, office secretary of the institution, said the school has submitted multiple applications for recognition along with inspection reports and clearances, holding health and water certificates, registration under the Societies Act and clearance from the Department of Social Welfare under the Persons with Disabilities Act.

"We are compliant with all requirements except land papers, which are beyond our control. Closing the school will directly harm the visually impaired children who depend on it," he added.

The institution at present provides free education, boarding and training to over 100 visually impaired students and is listed in the Limca Book of Records as the oldest blind school in India.



Times of India

NHRC seeks report over 'med negligence' in undertrial prisoner's death

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-over-med-negligence-in-undertrial-prisoners-death/articleshow/124123161.cms

Sep 25, 2025, 10.27 PM IST

NHRC seeks report over 'med negligence' in undertrial prisoner's death

Cuttack: The National Human Rights Commission (NHRC) on Wednesday sought a detailed report from govt officials over the alleged medical negligence that led to the death of an undertrial prisoner of Berhampur Jail. Naresh died during the course of his treatment at SCB Medical College and Hospital, Cuttack on June 24.

The NHRC's direction follows a complaint filed by Jeypore-based human rights activist and advocate Anup Kumar Patro, who alleged that Naresh, who was in critical condition, was denied an ICU bed and left without proper treatment, ultimately leading to his death.

In the Sept 24 order, the NHRC directed the district magistrate (Berhampur), SP (Berhampur) and the superintendent of Berhampur Jail to submit a series of documents within three weeks. These include a detailed report on the circumstances leading to Naresh's death, initial health screening reports, chronological medical treatment summary, post-mortem report, CD of the autopsy and viscera examination results, if applicable.

The commission has also asked for the magisterial inquiry report and any related action taken reports, along with updates on departmental or criminal proceedings, and CB/CID findings, if any.

NHRC has instructed its registry to coordinate with the Odisha State Human Rights Commission to ascertain if it has taken cognizance of the case.

The complainant has also sought compensation for the deceased's family, alleging medical negligence.

The commission has asked for an action taken report to be filed within three weeks from receipt of the order. The matter will be taken up thereafter.

According to the complaint, Naresh, a native of Meham in Haryana's Rohtak district, had been lodged at Berhampur Jail for six months in connection with a robbery case. On June 22, he reportedly developed severe stomach cramps after consuming food at the jail canteen. Jail authorities first took him to the jail health centre and then to MKCG

TIMES OF INDIA, Online, 26.9.2025

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Medical College, Berhampur. As his condition worsened, he was referred to AIIMS Bhubaneswar, but no ICU bed was available there. He was eventually taken to SCB Medical College, Cuttack where he was reportedly denied ICU admission again and left in the general ward without treatment. He died two days later.



Cinema Express

Former NCB officer Sameer Wankhede files defamation suit against The Ba***ds of Bollywood makers

https://www.cinemaexpress.com/hindi/news/2025/Sep/25/former-ncb-officer-sameer-wankhede-files-defamation-suit-against-the-bads-of-bollywood-makers

25 Sep 2025, 11:01 am

Sameer Wankhede claimed that the Aryan Khan show portrays anti-drug agencies in negative light

Former NCB officer Sameer Wankhede, who arrested Aryan Khan in a drug-related investigation in 2021, has filed a defamation suit before the Delhi High Court against Netflix and Red Chillies Entertainment Pvt Ltd., the makers of Aryan's show, The Ba***ds of Bollywood.

In the plea, Sameer said that the series shows him in a "false, malicious and defamatory manner". "This series disseminates a misleading and negative portrayal of anti-drug enforcement agencies, thereby eroding public confidence in law enforcement institutions," Sameer said in his defamation suit, as reported by ANI.

He also claimed that the show has been conceptualised and executed with the aim of maligning his reputation in a "colourable and prejudicial manner" as proceedings between him and Aryan still remain pending before Bombay High Court and the NDPS Special Court, Mumbai.

Sameer referred to a particular sequence where a character in the show makes an obscene gesture after reciting the phrase, 'Satyamev Jayate' and said that it also constitutes a violation of the provisions of the Prevention of Insults to National Honour Act, 1971.

In his suit, Sameer has sought damages of Rs 2 crore from the show's makers, which will be donated to the Tata Memorial Cancer Hospital for the treatment of cancer patients. The plea also seeks court's direction to restrain the streaming of the show as it harms Sameer's personal reputation and also undermines faith in anti-drug agencies.

The Ba***ds of Bollywood was released on Netflix on September 18. It earlier came under the radar for a vaping scene involving Ranbir Kapoor. The National Human Rights Commission (NHRC) had issued notice to the Ministry of Information and Broadcasting and Mumbai police commissioner to action in the matter.



Statesman

Sameer Wankhede moves Delhi HC against Aryan Khan's 'The Ba***ds of Bollywood'

https://www.thestatesman.com/entertainment/sameer-wankhede-moves-delhi-hcagainst-aryan-khans-the-bads-of-bollywood-1503491425.html/amp

September 25, 2025 4:36 pm

The story of Aryan Khan and his controversial past is back in the headlines again. This time, it's not about real-life raids or arrests, but a fight over a web series. Former IRS officer Sameer Wankhede, who led the high-profile Mumbai cruise drug bust in 2021, has filed a defamation suit against Aryan Khan, his new project, Netflix, and Shah Rukh Khan's production company, Red Chillies Entertainment.

The case has moved to the Delhi High Court, where Sameer Wankhede is demanding that the series be stopped and a permanent injunction placed against it. He is also seeking damages worth ₹2 crore, which, he says, he will donate for cancer treatment at Tata Memorial Hospital.

The controversy began after Netflix dropped Aryan Khan's directorial project, 'The Ba***ds of Bollywood'. The show, produced by Red Chillies Entertainment, reportedly features a character who resembles a drug enforcement officer.

In the series, the officer character raids a party. This looks much like the real-life incident when Aryan was arrested. Wankhede has claimed that the portrayal is defamatory, malicious, and biased against him.

He further argues that the content damages the image of anti-drug enforcement agencies.

One scene in particular drawn sharp objections. Wankhede says the officer character in the series shouts the national motto, "Satyamev Jayate", but then immediately makes an obscene gesture. He calls this an insult to the slogan, which is part of India's national emblem, and has claimed that it violates the Prevention of Insults to National Honour Act, 1971.

According to him, this is not just defamation but also offensive to national sentiments. His petition further mentions that the web series might have broken laws under the Information Technology Act, in addition to the Indian Penal Code.

For Aryan Khan, the shadow of the October 2021 Mumbai cruise raid still looms large. That night, Wankhede and his team from the Narcotics Control Bureau (NCB) raided a

STATESMAN, Online, 26.9.2025

Page No. 0, Size:()cms X ()cms.

luxury ship, claiming to have found drugs at a party. Aryan, along with several others, were in the custody under the NDPS Act after this incident.



Hindustan Times

Sameer Wankhede sues Aryan Khan's The Ba***ds of Bollywood for ₹2 crore; calls his debut 'false and defamatory'

https://www.hindustantimes.com/htcity/cinema/sameer-wankhede-sues-aryan-khan-s-the-ba-ds-of-bollywood-for-rs-2-crore-calls-his-debut-false-and-defamatory-101758792984031-amp.html

Sept 25, 2025 03:17 pm IST Samarth Goyal

Sameer Wankhede is also seeking a permanent injunction against the recently released Ba**ds of Bollywood, directed by Sharukh Khan's son Aryan Khan

IRS officer Sameer Wankhede has approached the Delhi High Court seeking Rs. 2 crore in damages, along with a permanent injunction, against the Netflix series Ba**ds of Bollywood. The seven-episode show, directed by Aryan Khan, premiered on the streaming platform on September 18.

According to reports, Sameer, in his petition, alleged that the show "disseminates a misleading and negative portrayal of anti-drug enforcement agencies, thereby eroding public confidence in law enforcement institutions." He further claimed that the series has been "deliberately conceptualised and executed with the intent to malign Sameer Wankhede's reputation in a colourable and prejudicial manner."

Since the show's release, viewers have pointed out a character in the first episode who bears a striking resemblance to Sameer, the former Narcotics Control Bureau (NCB) officer who was involved in the high-profile 2021 investigation and subsequent arrest of actor Aryan Khan.

In the first episode, a boisterous officer, identifying himself as part of the 'war against drugs' and affiliated with the 'NCG', barges into a Bollywood party while denouncing the industry's alleged drug culture. The character's attire—a white shirt paired with dark trousers—along with his haircut and physical appearance, closely mirrors Sameer, prompting social media speculation that the portrayal is intentional.

While the creators have not officially confirmed any connection between the character and the ex-NCB officer, online discussions suggest many believe the resemblance is deliberate.

In his legal action, Sameer has filed a defamation suit against Red Chillies Entertainment—owned by Shah Rukh Khan and Gauri Khan—Netflix, and associated parties. The plea requests a permanent and mandatory injunction, a formal declaration,

HINDUSTAN TIMES, Online, 26.9.2025

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and compensation for what the officer describes as a "false, malicious, and defamatory" representation in the Netflix series Ba**ds of Bollywood*.

The series has also drawn attention for another controversial scene in its finale featuring actor Ranbir Kapoor. The National Human Rights Commission (NHRC) has recommended that the Mumbai Police register an FIR against Kapoor, the production company, and Netflix. This action follows a complaint from the Legal Rights Observatory regarding the depiction of banned e-cigarette use on-screen without proper disclaimers. NHRC member Priyank Kanoongo wrote to the Commissioner of Mumbai Police, urging legal action under the Prohibition of Electric Cigarettes Act, 2019.



Republic World

Bads Of Bollywood: Sameer Wankhede Moves Delhi High Court Seeking Permanent Injunction On Netflix Show For Allegedly 'Mocking' Him

https://www.republicworld.com/entertainment/ott/web-series/bads-of-bollywood-sameer-wankhede-moves-delhi-court-seeking-permanent-injunction-on-netflix-show-for-allegedly-mocking-him

25 September 2025 at 15:23 IST

Bads Of Bollywood: As per sources, an Indian Bureaucrat and Indian Revenue Service officer, Sameer Wankhede, moved to the Delhi High Court seeking an injunction on the show directed by Aryan Khan.

Ba***ds Of Bollywood: Indian Revenue Service officer, Sameer Wankhede, has moved to the Delhi High Court seeking a permanent injunction against the recently released Netflix show Ba****ds of Bollywood. Directed by Aaryan Khan, the 8-episode show debuted on the streaming platform on September 18.

In his plea, Sameer has alleged that one particular scene in the show 'mocks' him. The matter was mentioned before the High Court today. It remains unknown which scene the Indian bureaucrat mentioned in his petition. However, upon the show's release, eagle-eyed fans spotted one character from the show looking too similar to the former Narcotics Control Bureau officer. For the unversed, Sameer Wankhede is the same officer who arrested Aryan Khan in the infamous 2021 drug case investigation.

The said character appears in the first episode of Ba***ds Of Bollywood. The sequence features a loud officer claiming to be a part of 'war against drugs' and 'NCG', storming into a Bollywood party while ranting about the industry being riddled with the problem of substance abuse. His white shirt and dark pants outfit, along with his haircut and physical features, remarkably match those of Sameer Wankhede. While the makers of the show have not confirmed that the character is based on the ex-NCB officer, social media users are convinced that the role is no mere coincidence.

Other legal troubles faced by Ba***ds Of Bollywood

Not just this, a scene featuring Ranbir Kapoor in the finale episode of the show also landed in hot water. The National Human Rights Commission (NHRC) urged the Mumbai Police to register an FIR against actor Ranbir Kapoor, producers, production company and OTT platform Netflix for allegedly airing the use of banned e-cigarettes on screen without a warning or disclaimer. After receiving a complaint regarding the same from the Legal Rights Observatory, the NHRC member Priyank Kanoongo wrote a letter

REPUBLIC WORLD, Online, 26.9.2025

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to the Commissioner of Mumbai Police, urging them to take legal action against the actor, production studio and the OTT platform for the violation of the Prohibition of Electric Cigarettes Act 2019.



Economic Times

Sameer Wankhede takes Aryan Khan's series The Bads of Bollywood to court over defamation, seeks damages of Rs 2 crore

https://m.economictimes.com/magazines/panache/sameer-wankhede-takes-aryan-khans-series-the-bads-of-bollywood-to-court-over-defamation-seeks-damages-of-rs-2-crore/amp_articleshow/124113898.cms

Sep 25, 2025, 04:28:00 PM IST

Sameer Wankhede has filed a lawsuit in Delhi High Court. He has sued Netflix and Red Chillies Entertainment. The suit concerns the web series Ba**ds of Bollywood. Wankhede alleges defamation and misrepresentation of the 2021 drugs-on-cruise case. He seeks a ban on the series and Rs 2 crore in damages. The money is intended for the Tata Memorial Cancer Hospital.

Former Narcotics Control Bureau (NCB) officer Sameer Wankhede has dragged Netflix and Shah Rukh Khan's production house, Red Chillies Entertainment, to the Delhi High Court over Ba**ds of Bollywood*—a recently released web series directed by SRK's son, Aryan Khan. Wankhede claims the show paints him in a false, malicious light, twisting the 2021 drugs-on-cruise case to damage his reputation.

Wankhede, has alleged that the series not only targets him personally but also "erodes public confidence" in anti-drug enforcement agencies by misrepresenting events tied to Aryan Khan's arrest and subsequent release. He has named Red Chillies, Netflix, and others as respondents in his defamation suit.

According to ANI, the former officer insists the timing of the release is especially problematic, since proceedings involving him and Aryan Khan are still pending before the Bombay High Court and the NDPS Special Court in Mumbai. By presenting a skewed narrative while judicial scrutiny continues, he argues, the series unfairly prejudices public opinion. The petition goes further, pointing to a controversial sequence in which a character makes an obscene gesture after recital of "Satyamev Jayate." Wankhede's legal team argues that this act violates the Prevention of Insults to National Honour Act, 1971, attracting penal consequences for its offensive and insensitive portrayal.

He has also claimed that parts of the show fall foul of the Information Technology Act and the Bharatiya Nyaya Sanhita (BNS), accusing the creators of using obscene content that offends national sentiment.

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Interestingly, Wankhede isn't asking for damages for himself. Instead, his lawsuit seeks Rs 2 crore in damages, with the amount to be donated to the Tata Memorial Cancer Hospital for the treatment of cancer patients. Alongside this, he has requested the court to restrain the streaming and distribution of the series, while officially declaring it defamatory. The Delhi High Court is expected to take up the matter soon.

NHRC stepped in

The National Human Rights Commission (NHRC) had earlier stepped in following a complaint against Netflix's web series The Ba**ds of Bollywood. The complaint alleges that actor Ranbir Kapoor was shown using banned e-cigarettes on screen without any statutory warning or disclaimer.

In response, the NHRC has written to the Secretary of the Ministry of Information and Broadcasting, urging action to restrict such content, citing its potential influence on young viewers. The Commission has also addressed a letter to the Mumbai Police Commissioner, asking the police to register an FIR against Ranbir Kapoor, the producers, the production house, and OTT platform Netflix for violating the Prohibition of Electronic Cigarettes Act, 2019.



Indian Express

'How can we send blind children to the streets?': No recognition certificate, Delhi's Institute for the Blind to be shut in 2 weeks

https://indianexpress.com/article/cities/delhi/no-certificate-of-recognition-institute-for-the-blind-in-delhi-set-to-be-shut-in-2-weeks-10269719/

September 25, 2025 11:18 AM IST Sophiya Mathew

The Directorate of Education on September 20 ordered the immediate closure of the school and hostel. It cited the absence of a mandatory certificate of recognition due to lack of land allotment papers.

Students huddled over evening snacks, moving cautiously along yellow tactile tiles while resting against each other for support – at a glance it looks like a usual day at Institute for the Blind, Panchkuian Road. However, a sense of unease hung over the staff at the institute – in two weeks, these classrooms and corridors, which the visually impaired children know so well, could disappear forever.

The lives of the institute's 115 students have been upended by a notice issued by the Directorate of Education on September 20, ordering the immediate closure of the school and the hostel.

The students, mostly from states including Bihar, Uttar Pradesh and Uttarakhand, belong to economically backward backgrounds.

The notice, issued by Deputy Director (Education) Zone 26, cited the absence of a mandatory certificate of recognition due to lack of land allotment papers. It claimed that "no remedial action" was taken despite letters sent to the institute in 2019 highlighting "substantial and material deficiencies" in its application seeking recognition. Section 4 of the Delhi School Education Act, 1973 requires land documents as proof of ownership.

The institute's administrative secretary, Jai Prakash Sharma, claimed that the management has filed an application seeking recognition on September 19, requesting that the land clause be waived. He also recalled that in 2013, the management had applied for recognition from the DOE. Sharma added that the institute received no reply to the application.

Founded in Lahore in 1939 and relocated to Delhi after Partition, the institute was set up following Mahatma Gandhi's verbal instructions, officials from the institution said.

"This institute was set up at the behest of Mahatma Gandhi. We have approached all authorities for land allotment documents, including the SDM, Waqf Board and Land and

Development Office (L&DO). How can we send blind children to the streets?" asked Sharma.

The DoE notice has directed that all academic and residential activities cease within two weeks, warning of penalties of up to Rs 1 lakh and Rs 10,000 per day for continued violations.

The institute, however, contested the DoE's claims. "The infrastructure, including hostel rooms, kitchen and computer lab, is in good condition. These are wrong allegations," said Sharma.

Maintaining that the NHRC had made no follow-up visits since raising safety concerns last year, he added that the institute holds a 2019 health No Objection Certificate from the New Delhi Municipal Council and a registration certificate from the Department of Social Welfare.

While a fact-finding team in September 2023 had reported gaps in basic infrastructure and safety arrangements found at the institute, the National Human Rights Commission (NHRC) had flagged gaps based on a news report on June 30, 2023.

The DoE has also pointed to complaints from resident students about personal safety, including at least three POCSO cases in which three of the resident inmates were booked.

Denying that the school is unsafe, Sharma said, "We have tried to evict the resident students who are forcibly staying after completing Class 12 and sought the police's help in the matter."

A dispute related to the school is being heard by the Delhi High Court, which on August 13 had directed the DoE to file an affidavit on the institute's recognition status and the validity of its actions.

For staffers like Surender Kohl, who has worked at the institute for 17 years, the uncertainty is deeply personal. "The students here come from poor backgrounds... We don't know what will happen now. Some staff members have been here for 30 years. It is like a family here," she said.

In 2006, the institute was recognised by the Limca Book of Records as the country's oldest extant blind school. It has 35 rooms, 11 teachers, and provides four meals a day, along with free education till Class 8 and hostel facilities till Class 12 to the students. The institute has another school, which is recognised, for the visually impaired male students in Amar Colony.



Gulf News

Aryan Khan's Ba***ds of Bollywood in trouble? Sameer Wankhede moves Delhi High Court against Netflix show for 'mocking him

https://gulfnews.com/entertainment/aryan-khans-bads-of-bollywood-in-trouble-sameer-wankhede-moves-delhi-high-court-against-netflix-show-for-mocking-him-1.500282945

September 25, 2025 | 13:24 Manjusha Radhakrishnan

The officer, who arrested Aryan on drugs on cruise case, claims the hit OTT show mocks him

Indian Revenue Service officer Sameer Wankhede has approached the Delhi High Court, seeking a permanent injunction against Netflix's recently released show The Ba***ds of Bollywood, directed by Aryan Khan.

The allegation

In his petition, Wankhede claims that one particular scene in the eight-episode series "mocks" him. While the exact scene was not specified in court, many viewers pointed out that a character introduced in the opening episode bears an uncanny resemblance to the former Narcotics Control Bureau (NCB) officer.

The sequence features a loud officer dressed in a white shirt and dark trousers, ranting about the "war on drugs" while storming into a Bollywood party. His mannerisms, haircut, and appearance are said to closely mirror Wankhede — who was notably involved in the high-profile 2021 drug case that saw Aryan Khan's arrest.

Other legal troubles for the show

This is not the first time Ba***ds of Bollywood has come under scrutiny. A scene featuring actor Ranbir Kapoor in the finale triggered a complaint over the use of ecigarettes without statutory warnings. Following a petition by the Legal Rights Observatory, the National Human Rights Commission (NHRC) wrote to the Mumbai Police Commissioner, urging legal action against Kapoor, the production company, and Netflix under the Prohibition of Electronic Cigarettes Act, 2019.

What's next?

The Delhi High Court has acknowledged Wankhede's plea. Whether the show's depiction was purely fictional or a direct mockery of the ex-NCB officer will now be determined in court.



Deccan Chronicle

Global Digital Health Summit Sets Roadmap for Scalable Healthcare Transformation

https://www.deccanchronicle.com/lifestyle/health-and-well-being/global-digital-health-summit-sets-roadmap-for-scalable-healthcare-transformation-1906072

25 September 2025 1:43 PM

Summit launches world's first Al Pyramid Framework, unveils Hippocratic Oath for the Digital Age, and builds global consensus on ethics, infrastructure, and scalability

The Global Digital Health Summit (GDHS) 2025 concluded in Mumbai with a vision to reset, rewire, and re-scale healthcare systems worldwide. Over three days, more than 2,000 leaders from 30 countries — including policymakers, clinicians, technologists, and patient advocates — reached consensus on frameworks to drive ethical, secure, and scalable adoption of digital health.

A key highlight was the launch of the world's first Al Pyramid Framework, a staged roadmap for embedding artificial intelligence into healthcare with governance standards and measurable outcomes. "This is healthcare's defining moment," said Dr. Rajendra Pratap Gupta, Chairman of GDHS. "Artificial intelligence is not just a tool, it is a structural shift in how we design, deliver, and experience care. The Al Pyramid Framework will ensure professionals are not only users but creators and shapers of Al."

Ethics and equity remained central themes, with the introduction of a Hippocratic Oath for the Digital Age — a pledge binding technology to transparency, safety, and patient-centered responsibility. Shri Bharat Lal, Secretary General of the National Human Rights Commission, emphasized, "The right to life, the right to health, the right to health care, and the right to access affordable services are all fundamental human entitlements."

India's digital public infrastructure was showcased as a global model. Shri Abhishek Singh, IAS, noted, "In rural healthcare, AI can bridge the technology gap by enabling early, low-cost diagnosis and better quality of life."

From a global lens, Bakul Patel, Chair Emeritus of GDHS and Senior Director of Global Digital Health Strategy & Regulatory at Google, stressed scalability: "Modern platforms let us build and deploy clinical apps in minutes, improving access and saving time for clinicians and patients."

The summit also highlighted cybersecurity, workforce readiness, and the startup ecosystem, culminating in the Global Digital Health Special and Innovation Awards. By

DECCAN CHRONICLE, Online, 26.9.2025

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moving from vision to implementation to scale, GDHS 2025 has outlined a comprehensive template for digital healthcare transformation — balancing innovation with ethics and global equity.



Zee News

छात्रों ने एग्जाम में देरी की पूछा वजह तो हो गई थी पिटाई, अब मानवाधिकार आयोग ने लिया संज्ञान

https://zeenews.india.com/hindi/india/bihar-jharkhand/muzaffarpur/students-beaten-asked-exams-were-delayed-human-rights-commission-taken-cognizance-leaving/2935972

Sep 25, 2025, 12:47 PM IST Rupak Mishra

Bihar University: मुजफ्फरपुर के बाबासाहेब भीमराव अम्बेडकर बिहार विश्वविद्यालय में पीजी फोर्थ सेमेस्टर की परिक्षा में हो रही देरी के कारण पूछने पर परिक्षा नियंत्रक ने छात्रों से बदसलूकी. यह मामला अब मानवाधिकार आयोग के समक्ष पहुंच गया है. मानवाधिकार मामलों के अधिवक्ता एस.के.झा ने पूरे मामले को लेकर राष्ट्रीय और राज्य मानवाधिकार आयोग में दो अलग-अलग याचिका दायर की है.

Bihar University: मुजफ्फरपुर के बाबासाहेब भीमराव अम्बेडकर बिहार विश्वविद्यालय की तरफ से पीजी फोर्थ सेमेस्टर की परीक्षा में विलम्ब का कारण पूछने पर परीक्षा नियंत्रक ने छात्र मुकेश शर्मा का कॉलर पकड़ी और उसके साथ बदसलूकी की. यह मामला अब तूल पकड़ लिया है. अब यह मामला राष्ट्रीय और राज्य मानवाधिकार आयोग के समक्ष पहुंच चुका है. जिसे मानवाधिकार मामलों के अधिवक्ता एस.के.झा ने पूरे मामले को लेकर राष्ट्रीय और राज्य मानवाधिकार आयोग में दो अलग-अलग याचिका दायर की है.

पूरा मामला यह है कि बाबासाहेब भीमराव अम्बेडकर बिहार विश्वविद्यालय द्वारा पीजी फोर्थ सेमेस्टर (सत्र 2023-25) की परीक्षा में विलम्ब के कारण सैकड़ों छात्र एसटीईटी परीक्षा देने से वंचित रह गये,जिससे उनका भविष्य संकट में पड़ गया है. यह परीक्षा जुलाई माह में ही हो जानी चाहिए थी, लेकिन परीक्षा नियंत्रक व विश्वविद्यालय प्रशासन की लापरवाही के कारण सितम्बर माह की समाप्ति तक भी परीक्षा नहीं हो सकी.

वहीं सवाल करने पर खेद जताने के बजाये छात्रों के साथ बदसलुकी की जा रही है.परीक्षा में विलम्ब का कारण पूछने जब छात्रगण परीक्षा विभाग पहुंचे तो सवाल पूछने पर परीक्षा नियंत्रक भड़क गये और बेतिया से आए छात्र मुकेश शर्मा का कॉलर पकड़ लिया और उसके साथ बदसलुकी भी की गई. इस सम्बन्ध में एक वीडियो भी वायरल हो रहा है,जिसमें परीक्षा नियंत्रक, छात्र मुकेश शर्मा का कॉलर पकड़ते हुए दिखाई पड रहे हैं.

वहीं छात्र मुकेश शर्मा ने यह आरोप लगाया है कि विश्वविद्यालय के प्रशासनिक भवन में उनकी पिटाई भी की गई और परीक्षा नियंत्रक ने उनका गला दबाने का भी प्रयास किया. मानवाधिकार अधिवक्ता एस.के.झा ने कहा कि यह मामला काफी गंभीर है,विश्वविद्यालय प्रशासन की लापरवाही का परिणाम है कि

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विश्वविद्यालय में दिन-प्रतिदिन शैक्षणिक माहौल का ह्रास हो रहा है. वायरल वीडियो में परीक्षा नियंत्रक का व्यवहार काफी निंदनीय है.



Patrika

बुरे फंसे शाहरुख के बेटे आर्यन खान, हाईकोर्ट में मुकदमा दायर

https://www.patrika.com/bollywood-news/shahrukhs-son-aryan-khan-is-in-trouble-case-filed-in-high-court-19975053

Sep 25, 2025 Saurabh Mall

पूर्व आईआरएस अधिकारी ने दिल्ली हाईकोर्ट में शाहरुख के बेटे आर्यन खान के खिलाफ मानहानि का मुकदमा दायर किया है।

Aryan Khan: अभिनेता शाहरुख खान के बेटे और वेब सीरीज 'बैड्स ऑफ बॉलीवुड' के डायरेक्टर आर्यन खान एक बार फिर सुर्खियों में हैं। पूर्व आईआरएस अधिकारी समीर वानखेड़े ने दिल्ली हाईकोर्ट का दरवाजा खटखटाते हुए आर्यन के खिलाफ मानहानि का केस दर्ज कराया है।

वानखेड़े का आरोप है कि इस वेब सीरीज में हिंसा, बुरा व्यवहार और किसी के छवि को गलत तरीके से दिखाया गया है। एंटी-ड्रग एजेंसियों और कानून व्यवस्था की साख पर भी चोट पहुंचाई गई है। 'बैड्स ऑफ बॉलीवुड' ने जनता का भरोसा तोड़ने का काम किया है और इसके लिए जिम्मेदार लोगों पर कार्रवाई होनी चाहिए।

समीर वानखेड़े का क्या है कहना?

उनका कहना है कि सीरीज में कुछ अश्लील और अपमानजनक दृश्य हैं, खासकर एक पात्र राष्ट्रीय प्रतीक 'सत्यमेव जयते' के नारे का अपमान करता है। इसके कारण सूचना प्रौद्योगिकी अधिनियम और भारतीय दंड संहिता की धाराओं का उल्लंघन हुआ है।

समीर वानखेड़े की याचिका में कहा गया है कि इस वेब सीरीज में उन्हें और उनके समर्थकों को अपमानित किया गया है, जबिक समीर वानखेड़े और आर्यन खान से संबंधित मामले में बॉम्बे हाईकोर्ट और मुंबई की एनडीपीएस की एक विशेष अदालत में सुनवाई जारी है।

समीर वानखेड़े ने अपनी याचिका में शाहरुख खान और गौरी खान के स्वामित्व वाली रेड चिलीज इंटरटेनमेंट प्राइवेट लिमिटेड, मेमोरियल बिल्डिंग और अन्य लोगों के खिलाफ कार्रवाई की मांग की है।

उन्होंने अदालत से सीरीज पर स्थायी रोक लगाने और 2 करोड़ रुपये हर्जाने की मांग की है। साथ ही उन्होंने हर्जाने की रकम टाटा मेमोरियल कैंसर हॉस्पिटल में दान करने का प्रस्ताव रखा है।

कानूनी विवाद में फंस चुकी है सीरीज

वेब सीरीज 'बैड्स ऑफ बॉलीवुड' का कानूनी पचड़ा नया नहीं है। इससे पहले भी यह सीरीज विवादों में घिर चुकी है। राष्ट्रीय मानवाधिकार आयोग ने तो मुंबई पुलिस को यहां तक सिफारिश कर दी थी कि अभिनेता रणबीर कपूर, सीरीज के मेकर्स और नेटफ्लिक्स के खिलाफ केस दर्ज किया जाए।

मामला धूम्रपान से जुड़े नियमों के उल्लंघन का है। दरअसल, सीरीज के एक सीन में रणबीर कपूर ई-सिगरेट पीते नजर आते हैं। खास बात यह कि उस दौरान स्क्रीन पर कोई चेतावनी या डिस्क्लेमर तक नहीं दिखाया गया। इसी को आधार बनाकर विनय जोशी नाम के एक शख्स ने आयोग को शिकायत भेजी, जिसके बाद यह बवाल खड़ा हो गया।



Hindustan

राष्ट्रीय मानवाधिकार आयोग ने डीएम व एसएसपी से चार सप्ताह में मांगी रिपोर्ट

https://www.livehindustan.com/bihar/muzaffarpur/story-tragic-fire-in-muzaffarpur-nhrc-seeks-report-on-death-of-four-children-201758756513930.amp.html

Wed, 25 Sept 2025, 04:58:AM

मुजफ्फरपुर के रामपुर मनी गांव में आग लगने से चार मासूम बच्चों की जलने से मौत हो गई। आग शॉर्ट सर्किट के कारण लगी थी, जिससे 65 घर जलकर राख हो गए। राष्ट्रीय मानवाधिकार आयोग ने डीएम और एसएसपी से रिपोर्ट...

मुजफ्फरपुर, प्रमुख संवाददाता। सकरा प्रखंड के रामपुर मनी गांव में हुई भीषण अगलगी में चार मासूम के जिंदा जलने के मामले में राष्ट्रीय मानवाधिकार आयोग ने डीएम व एसएसपी से रिपोर्ट तलब की है। पीड़ितों को दिए गए मुआवजा और सुविधाओं को लेकर की गई कार्रवाई की रिपोर्ट चार सप्ताह के अंदर देने को कहा गया है। इस वर्ष 16 अप्रैल की सुबह करीब नौ बजे आग लगने के कारण चार बच्चे जिंदा जल गए थे। गांव में कुल 65 घर आग से जलकर राख हो गए थे। शॉर्ट सर्किट के कारण बिजली पोल पर लगे डीपी बॉक्स से निकली चिंगारी से बगल के घर में आग लगी।

इसके बाद आगपास के घरों में फैलती चली गई। घर में रखे गैस सिलेंडर के फटने से आग ने भयानक रूप ले लिया था। गांव के अधिकतर लोग गेहूं कटाई के लिए गए थे। जलते घर में चारों ओर से घिर जाने के कारण चार मासूम जिंदा जल गए थे। इसमें डीएम के निर्देश पर मृत बच्चों के परिजनों को चार-चार लाख रुपये का चेक दिया गया था। वहीं, जितने घर जले थे सभी को इंदरा आवास से बनवाने की घोषणा की गई थी। अगलगी के पीड़ितों की ओर से अधिवक्ता एसके झा ने राष्ट्रीय एवं राज्य मानवाधिकार आयोग में दो अलग-अलग याचिका दाखिल की थी। इसमें मांग की थी कि सभी पीड़ित परिवारों को सरकारी मुआवजा और सहायता राशि पारदर्शी तरीके से मिले। ताकि, पीड़ित परिवार अपने जीवन स्तर को पुनः विकसित कर सके। साथ ही पीड़ित परिवारों को सरकारी योजना के तहत आवास, भोजन, वस्त्र एवं उनके बच्चों के उज्ज्वल भविष्य के लिए उच्च शिक्षा का लाभ भी सुलभ कराने की मांग की थी। याचिका पर राष्ट्रीय मानवाधिकार आयोग की पीठ सुनवाई कर रही है। पीठ ने मामले में जिले के डीएम व एसएसपी से चार सप्ताह में रिपोर्ट मांगी है।



First Bihar

Bihar News: राष्ट्रीय मानवाधिकार आयोग ने बिहार के DM और SSP से क्यों मांगा जवाब? जानिए.. पूरा मामला

https://firstbihar.com/bihar/muzaffarpur-news/nhrc-seeks-report-muzaffarpur-rampur-mani-fire-789318

Thu, 25 Sep 2025 11:38:38 AM IST

Bihar News: रामपुर मनी गांव में भीषण अगलगी में चार मासूमों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरपुर के डीएम और एसएसपी से चार सप्ताह में रिपोर्ट तलब की है। मुआवजा और राहत कार्यों पर भी रिपोर्ट मांगी गई है।

Bihar News: राष्ट्रीय मानवाधिकार आयोग ने बिहार के मुजफ्फरपुर जिले के सकरा प्रखंड स्थित रामपुर मनी गांव में हुई भीषण अगलगी की घटना को गंभीरता से लेते हुए डीएम और एसएसपी से रिपोर्ट तलब किया है। आयोग ने पीड़ित परिवारों को दिए गए मुआवजे और सरकारी सुविधाओं से जुड़ी कार्रवाई की विस्तृत रिपोर्ट चार सप्ताह के भीतर देने को कहा है।

दरअसल, इसी वर्ष 16 अप्रैल को गांव में आग लग गई थी, जिसमें चार मासूम बच्चे जिंदा जलकर मौत के शिकार हो गए थे। इस भीषण हादसे में कुल 65 घर आग की चपेट में आकर पूरी तरह जलकर राख हो गए थे। बताया गया कि शॉर्ट सर्किट के कारण बिजली पोल पर लगे डीपी बॉक्स से निकली चिंगारी से एक घर में आग लगी, जो देखते ही देखते आसपास के घरों में फैल गई। आग की भयावहता तब और बढ़ गई जब घरों में रखे गैस सिलेंडर फट गए।

घटना के समय अधिकांश ग्रामीण गेहूं की कटाई के लिए खेतों में थे। चारों बच्चों के माता-पिता भी खेत में ही मौजूद थे, जिससे बच्चे घर में आग से घिर गए और उनकी जान नहीं बचाई जा सकी। इस दुखद घटना के बाद जिलाधिकारी के निर्देश पर मृत बच्चों के परिजनों को चार-चार लाख रुपये का चेक प्रदान किया गया। वहीं, जिनके घर जले थे, उन्हें इंदिरा आवास योजना के तहत नए मकान देने की घोषणा की गई थी।

इस अगलगी कांड के बाद पीड़ितों की ओर से अधिवक्ता एस.के. झा ने राष्ट्रीय और राज्य मानवाधिकार आयोग में दो अलग-अलग याचिकाएं दाखिल की थीं। याचिकाओं में यह मांग की गई कि सभी पीड़ित परिवारों को पारदर्शी तरीके से सरकारी मुआवजा और सहायता राशि प्रदान की जाए, ताकि वे अपना जीवन फिर से सामान्य रूप से जी सकें।

साथ ही, उनके लिए सरकारी योजनाओं के तहत आवास, भोजन, वस्त्र और बच्चों को उच्च शिक्षा की सुविधा भी उपलब्ध कराई जाए। याचिकाकर्ता के वकील एस.के. झा ने जानकारी दी कि याचिका पर राष्ट्रीय मानवाधिकार आयोग की पीठ में सुनवाई जारी है। आयोग ने इस मामले में मुजफ्फरपुर के डीएम और एसएसपी से विस्तृत रिपोर्ट चार सप्ताह में उपलब्ध कराने का निर्देश दिया है।



Hindustan

डीएम और एसएसपी से जवाब तलब, मानवाधिकार आयोग ने मांगी रिपोर्ट; 4 बच्चे जिंदा जल गए थे

https://www.livehindustan.com/bihar/human-rights-commission-asked-report-from-district-magistrate-and-ssp-muzaffarpur-4-children-were-burnt-alive-201758778785047.html

Thu, 25 Sep 2025 11:26 AM Sudhir Kumar

इसी साल 16 अप्रैल को आग लगने के कारण चार बच्चे जिंदा जल गए थे। गांव में कुल 65 घर आग से जलकर राख हो गए थे। मानवाधिकार आयोग ने इस मामले में डीएम और एसएसपी से रिपोर्ट की मांग की है।

राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरपुर के डीएम व एसएसपी से रिपोर्ट तलब की है। जिले के सकरा प्रखंड के रामपुर मनी गांव में हुई भीषण अगलगी में चार मासूम के जिंदा जलने के मामले में पीड़ितों को दिए गए मुआवजा और सुविधाओं को लेकर की गई कार्रवाई की रिपोर्ट चार सप्ताह के अंदर देने को कहा गया है।

इसी वर्ष 16 अप्रैल की सुबह करीब नौ बजे आग लगने के कारण चार बच्चे जिंदा जल गए थे। गांव में कुल 65 घर आग से जलकर राख हो गए थे। शॉर्ट सर्किट के कारण बिजली पोल पर लगे डीपी बॉक्स से निकली चिंगारी से बगल के घर में आग लगी। इसके बाद आगपास के घरों में फैलती चली गई। घर में रखे गैस सिलेंडर के फटने से आग ने भयानक रूप ले लिया था।

जानकारी के मुताबिक घटना के दिन गांव के अधिकतर लोग गेहूं कटाई के लिए गए थे। बच्चों के माता पिता भी वहीं थे जलते घर में चारों ओर से घिर जाने के कारण चार मासूम जिंदा जल गए थे। इसमें डीएम के निर्देश पर मृत बच्चों के परिजनों को चार-चार लाख रुपये का चेक दिया गया था। वहीं, जितने घर जले थे सभी को इंदरा आवास से बनवाने की घोषणा की गई थी।

अगलगी के पीड़ितों की ओर से अधिवक्ता एसके झा ने राष्ट्रीय एवं राज्य मानवाधिकार आयोग में दो अलग-अलग याचिका दाखिल की थी। इसमें मांग की थी कि सभी पीड़ित परिवारों को सरकारी मुआवजा और सहायता राशि पारदर्शी तरीके से मिले। ताकि, पीड़ित परिवार अपने जीवन स्तर को पुनः विकसित कर सके। साथ ही पीड़ित परिवारों को सरकारी योजना के तहत आवास, भोजन, वस्त्र एवं उनके बच्चों के उज्ज्वल भविष्य के लिए उच्च शिक्षा का लाभ भी सुलभ कराने की मांग की थी।

अधिवक्ता एसके झा ने बताया कि याचिका पर राष्ट्रीय मानवाधिकार आयोग की पीठ सुनवाई कर रही है। पीठ ने मामले में जिले के डीएम व एसएसपी से चार सप्ताह में रिपोर्ट मांगी है।